

remained with the bank less one per cent penalty for premature withdrawal.

(c) and (d) According to the instructions issued by RBI, individual banks have to adopt uniform rates at all their branches and for all customers. However, RBI had found that two private sector banks, amongst others, had offered interest on domestic term deposits of similar maturities to public institutions and other customers in violation of its directives on interest rates on deposits. RBI have issued letters of displeasure to these two banks during January/November, 1996.

Hanumantha Rao Committee

6035. SHRI K.P. NAIDU: Will the PRIME MINISTER be pleased to state:

(a) the rehabilitation and resettlement policy in regard to Tehri Dam Project and its environmental impact as declared by the Hanumantha Rao Committee.

(b) whether a national policy is being prepared for the rehabilitation of the oustees of dam projects in the country; and

(c) if so, the time by which it is likely to be finalised ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) The Hanumantha Rao Committee set up on 17th September, 1996, to examine rehabilitation and environmental aspects of the Tehri Hydroelectric Project was to submit its report within three months. The term of the Committee was extended to 15th May, 1997. The Committee has now sought further extension of time till 15 June, 1997 to submit its report. The Government has agreed to extend the time till 15 June, 1997 for submission of the report by the Committee.

(b) and (c) The nodal department namely, the Department of Rural Development in Ministry of Rural Areas and Employment has since taken steps to prepare a draft national Policy and guidelines on rehabilitation and resettlement of persons/families adversely affected as a consequence of compulsory acquisition of land for development projects.

Rehabilitation

6036. SHRI HANSRAJ AHIR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have constituted any committee for formulating national policy and guidelines regarding rehabilitation of the persons/families displaced due to acquisition of land for the development project;

(b) if so, whether the Committee has submitted its report;

(c) if so, the details of recommendations made;

(d) whether the Government propose to accord priority to engage the displaced farmer families at the time of their rehabilitation; and

(e) whether the Government propose to invite suggestions from the State Governments while declaring the guidelines and national policy in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Yes, Sir.

(c) to (e) The report submitted by the Committee is under the consideration of the Committee of Secretaries.

Infrastructure Schemes

6037. SHRI R. SAMBASIVA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the Housing and Urban Development Corporation has sanctioned five urban infrastructure schemes with a loan commitment of Rs. 95 crores to Andhra Pradesh;

(b) if so, the details thereof, scheme-wise;

(c) whether total infrastructural schemes sanctioned to the State this year are of Rs. 263 crores;

(d) if so, the details thereof; and

(e) whether any time bound programme has been prepared for the implementation of the schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) As on 31.3.97 HUDCO has sanctioned 55 Urban Infrastructure Schemes in Andhra Pradesh but not five schemes.

(b) Scheme-wise details of the schemes approved are provided in the attached statement.

(c) and (d) No Urban Infrastructure scheme in Andhra Pradesh has been sanctioned so far during the current financial year 1997-98.

(e) Yes Sir, the schemes sanctioned by HUDCO are to be completed as per loan drawal programme submitted by the agency. Release of subsequent loan instalments depend upon actual utilisation of the earlier instalment and on actual progress of work.